

ACT No. XVII OF 1861.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 7th July 1861.)

An Act to amend Act XIV of 1843 (for regulating the Customs Duties in the North-Western Provinces.)

WHEREAS it is expedient to amend the law relating to Customs Duties, so far as relates to the Export Duty on Sugar or other saccharine produce in the North-Western Provinces: It is enacted as follows:—

I. From and after the ninth day of March 1861, in lieu of the Duty on Sugar and other saccharine produce, exported from the North-Western Provinces, authorized to be charged under Act XIV of 1843 (*for regulating the Customs Duties in the North-Western Provinces*), there shall be collected and paid the following Duty, that is to say—

Rate of Duty to be charged on the exportation of Sugar from 9th March 1861.

On the export of Misree, Kund, Cheenee, and all clayed and refined Sugar, one Rupee per Maund.

On the export of Goor, Râb, Sheerah, and all unclayed and unrefined saccharine produce, six Annas per Maund.

II. The said new Duty shall be collected and paid under the provisions of the said Act XIV of 1843, in the same manner as if the said new Duty had been imposed thereby.

New Duty to be collected under Act XIV of 1843.

III. Every Collector of Customs or other Officer is hereby indemnified for any thing done on or after the said ninth day of March 1861, in collecting or enforcing the amount or rate of Duty imposed by this Act, and no action or other proceeding shall be maintained against any Collector or other Officer in respect of any thing so done.

Indemnity to Collectors, &c.